

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO. †3422**

**TO BE ANSWERED ON FRIDAY, THE 17.12.2021**

**High Court Bench in Western Uttar Pradesh**

**†3422. SHRI HAJI FAZLUR REHMAN:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government proposes to setup a High Court Bench in Western Uttar Pradesh;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the Government has invited the delegation of lawyers of Western Uttar Pradesh for talks in this regard and sought suggestions from them; and
- (e) if so, the details thereof?

**ANSWER**

**MINISTER OF LAW AND JUSTICE**

**(SHRI KIREN RIJJU)**

(a) to (c) : High Court Benches are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No.379 of 2000 and after due consideration of a complete proposal from the State Government which has to provide necessary expenditure and infrastructural facilities and the Chief Justice of the concerned High Court who is required to look after the day to

dayadministration of the High Court. The proposal to be complete should also have the consent of the Governor of the concerned State.

At present, no complete proposal regarding setting up of Bench of Allahabad High Court in Western Uttar Pradesh is pending with the Government.

(d) to (e) : No Sir, However, A combined delegation of Advocates of Bar Associations of Meerut, Moradabad, GautamBudh Nagar and Muzaffarnagarmet Minister of Law and Justice on 27<sup>th</sup> November, 2021 and requested for a High Court Bench in Western Uttar Pradesh.

\*\*\*\*\*